

**Central Administrative Tribunal, Lucknow Bench, Lucknow.**

**CCP No. 19/2006 in O.A. No. O.A. No.386/2005**

This the 23rd day of July, 2008

**Hon'ble Shri A.K.Gaur, Member (J)  
Hon'ble Dr. A.K.Mishra, Member (A)**

Swantantra Singh aged about 35 years son of Sri Radhey Lal r/o 25/46, New LIG Bara 7, District Kanpur.

**Applicant**

By Advocate: None

**Versus**

Naveen Kumar Director General, Doordarshan, Mandi House, Copernicus Marg, New Delhi.

**Respondents**

By Advocate: Sri Vishal Chowdhary for Km. Asha Chowdhary

**ORDER (ORAL)**

**By Hon'ble Sri A.K. Gaur, Member (J)**

From the Counter Affidavit, it is seen that order dated 13.12.2005 passed in O.A. No. 386/2005 has been complied with and representation of the applicant for accommodating him at Lucknow or Allahabad has been decided. According to the respondents, no posts are lying vacant at Allahabad or Lucknow, hence he could not be accommodated. The applicant has already joined at Doordarshan Kendra, Muzaffarpur on 21.2.2006. In view of the aforesaid observations, we find no merit in the contempt petition. Contempt Petition is accordingly dismissed. Notices are discharged.

  
**Member (A)**

  
**Member (J)**